

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

(31)

CP 135/2001 in
OA 659/1999

New Delhi this the 29th day of May, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri M.P.Singh, Member (A)

Shri A.N.Singh
S/O late Ram Lekhan Singh
R/O A-36, Gali No.3, Kabir
Nagar, Delhi-94

(By Advocate Shri H.C.Sharma)

..Petitioner

VERSUS

Shri Shyamal Ghosh
Secretary to the Govt. of
India, Department of Tele-
communication, Sachar Bhawan,
New Delhi.

(By Advocate Shri V.K.Rao)

..Respondent

O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman(J)

Shri V.K.Rao, learned counsel for the respondent submits that the Tribunal's order dated 2.10.2000 in OA 659/1999 has been complied with by the respondents issuing the order dated 24.5.2002. Shri H.C.Sharma, learned counsel submits that position is correct and if he is aggrieved by that order, he may be given liberty to challenge the same, in accordance with law.

2. In view of the above facts and the submissions made by the learned counsel for the parties, CP 135/2001 is dropped as there is no wilful or contumacious disobedience of the Tribunal's order. However, if any grievance survives, it is open to the applicant to proceed, in accordance with law, as advised. Notice issued to the respondent is discharged. File to be consigned to the record room.


(M.P.Singh)
Member (A)


(Smt.Lakshmi Swaminathan)
Vice Chairman (J)